(b) if so, whether Government is aware that the verdict is the culmination of a speedy flawed process involving the culpability of Governments, investigative agencies and even the highest court;

(c) if so, whether Government has appealed against the verdict, press for enhancement of sentences and create a process by which justice can be speedily ensured;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (e) The information is being collected and will be laid on the Table of the House.

Special laws to tackle Bhopal gas leak like cases

†791. SHRI SATYAVRAT CHATURVEDI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether in the light of the disappointing judgement passed after 25 years of the death of thousands of people in Bhopal gas tragedy, Government feels that special laws are required to tackle such type of cases;

(b) if so, the steps being taken by Government to prevent its recurrence in the future as well as for fixing responsibility for such mishaps; and

(c) the details of the persons killed/became sick due to leakage of gas in different industries in the last two years?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of the House.

Illegal mining in Karnataka

792. SHRI PRAVEEN RASHTRAPAL: Will the Minister of MINES be pleased to state:

(a) whether the Ministry is aware about the complaints in Karnataka Legislative Assembly on the mining contract activities on the border of Karnataka and Andhra Pradesh; and

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†Original notice of the question was received in Hindi